

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 6

COMP.APPL/105(CH)2024
And
CA (CAA) No.58/Chd/Pb/2023
(1st Motion)
(Disposed on 04.04.2024)

IN THE MATTER OF

Shivansi Investments Pvt. Ltd. & Ors. ...

Applicant Companies

Under Section: 230-232, CA 2013
Rule: 11 of NCLT, 2016

Order delivered on 10.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Dhritiman Bhattacharyya, Advocate.

ORDER

COMP.APPL/105(CH)2024

This is an application filed under Rule 11 of NCLT Rules seeking clarification/modification of order dated 04.04.2024 and seeking to place on record additional documents and affidavit. Having regard to the prayers made in the application, prayer A, B, C and D are allowed. With regard to prayer E, let first efforts be made for conducting the meeting by master of the support of the requisite coram. In the event of failure, let the Chairman of the Meeting decide further course of action. Thus, Comp App/105(CH)2024 is allowed.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)